

04.4.2000

Sh. K. K. Bhattacharya, App, Jurisdiction

Sh. Vijay Mehta, Counsel for the

Applicant

Sh. Vineet Mathur, Counsel for the

Respondents

Sh. Kamal Dave, Counsel for R-4

Sh. Mathur, prays for time to

file reply on behalf of the respondents

no. 1 to 3. The same is filed before

the date fixed as per rules.

Part up on 22.5.2000 for

admission.

Sh. K. K. Bhattacharya, App, Jurisdiction

Sh. Vijay Mehta, Counsel for the

Applicant

Sh. Vineet Mathur, Counsel for the

Respondents

Sh. Kamal Dave, Counsel for R-4

At the request of Sh. Mathur,

may be placed on 18.7.2000 for filing

reply by the respondents. 1 to 3.

Sh. K. K. Bhattacharya, App, Jurisdiction

Sh. Vijay Mehta, Counsel for the

Applicant

Sh. Vineet Mathur, Counsel for the

Respondents

Sh. Kamal Dave, Counsel for R-4

At the request of Sh. Mathur,

may be placed on 18.7.2000 for filing

Reply not
Filed by
15/5/00

Reply Filed R-1 to 3
on 24/5/2000
by

P. K. Singh
W. K. Singh
20/7
copy filed
in the file
for the
respondents
20/7

Gopal Singh
Adm. Member

A. K. MISRA
Judl. Member

Gopal Singh
Adm. Member

A. K. MISRA
Judl. Member

18.7.2000

Mr. Vijay Mehta, Counsel for the applicant.
Mr. Vineet Mathur, Counsel for the respondents NO. 1 to 3.
Mr. Kamal Dave, Counsel for respondent No. 4.

The learned counsel for the applicant prays
for withdrawal of the case. He is permitted to withdraw
the application. The O.A. is, therefore, disposed of as
withdrawn. There is no order as to costs.

(GOPAL SINGH)
Adm. Member

Part II and III destroyed
in my presence on ... 4.1.2007
under the supervision of
section officer (1) as per
order dated 10/1/2006

A. K. MISRA
Judl. Member

Section Officer (Records)